

**आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ “ए” चण्डीगढ़  
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH  
BENCH “A” CHANDIGARH**

**श्री संजय गर्ग, न्यायिक सदस्य एवं श्रीमती अन्नपूर्णा गुप्ता, लेखा सदस्य  
BEFORE: SH. SANJAY GARG, JUDICIAL MEMBER &  
SMT. ANNAPURNA GUPTA, ACCOUNTANT MEMBER**

आयकर अपील सं./ ITA No. 379/CHD/2019  
निर्धारण वर्ष / Assessment Year : 2015-16

Shri Parveen Kumar, HUF C/o Raj Kumar Chabba Cloth Merchant Krishna Basti, Samana.	Versus	The ITO, Ward, Samana.
स्थायी लेखा सं./PAN NO: AAFHP3465D		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Shri Tej Mohan Singh, Advocate  
राजस्व की ओर से/ Revenue by : Shri Arvind Sudershan, JCIT-DR

सुनवाई की तारीख/Date of Hearing : 31.08.2020  
उद्घोषणा की तारीख/Date of Pronouncement : 31.08.2020

**आदेश/Order**

**PER ANNAPURNA GUPTA, ACCOUNTANT MEMBER:**

The present appeal has been preferred by the assessee against the order dated 17.01.2019 of the Commissioner of Income Tax (Appeals), Patiala.

2. At the outset, Ld. Counsel for the assessee has submitted that since the assessee has opted for 'Vivad Se Vishwas Scheme' and, therefore, he intends to withdraw the present appeal. A separate application dated 06.08.2020 for withdrawal of the appeal has been submitted by the ld. Counsel for the

assessee. The ld. DR has no objection for the said withdrawal.

In view of the above, the appeal of the assessee is hereby dismissed as 'Withdrawn'

Order pronounced on 31.08.2020.

Sd/-

Sd/-

(संजय गर्ग)

(SANJAY GARG)

न्यायिक सदस्य/ Judicial Member

(अन्नपूर्णा गुप्ता)

(ANNAPURNA GUPTA)

लेखा सदस्य/ Accountant Member

"Poonam"

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File

आदेशानुसार/ By order,

सहायक पंजीकार/ Assistant Registrar